

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/00618/2017

DATED THIS THE 20TH DAY OF JULY, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI DINESH SHARMA, MEMBER(A)

Sri Akashchandra,
S/o Sri Kailaschandra,
Aged about 53 years,
Working as Trained Graduate Teacher,
Central School for Tibetans,
Mundgod Camp, No.3,
Tibetan Colony, Pattihalli,
Mundgod, Uttara Kannada District. ...Applicant

(By Advocate M/s Subba Rao & Co.)

V/s

1. The Union of India,
Represented by its Secretary,
Ministry of Human Resource Development,
Department of School Education and Literacy,
Shastri Bhavan,
New Delhi-110 001.

2. Central Tibetan Schools Administration,
Rep. by its Director,
ESS ESS Plaza, Community Center,
Sector-III, Rohini,
New Delhi-110 085.

3. The Education Office,
Central Tibetan Schools Administration
ESS ESS Plaza, Community Center,
Sector-III, Rohini,
New Delhi-110 085. ...Respondents

(By Shri M. Vasudeva Rao, Sr. Panel Counsel)

ORDER (ORAL)HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. In para 9 of the reply, it is submitted by the respondents that the matter was under consideration of Ministry of HRD for disposal and now the Ministry of HRD has accorded the approval of the proposal for stepping up the basic pay of the applicant at par with his junior. The order dated 20.03.2018 in this regard is produced as Annexure A-3.

2. Therefore the basic issue in the OA is settled by the Government. The only question which remains is that whether the benefits which may accrue under the 6th and 7th Pay Commission and consequences will also to be extended to the applicant.

3. Therefore, there will be a mandate to the respondents to extend this also to him within a period of 2 months next.

4. OA allowed. No order as to costs.

(DINESH SHARMA)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

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Annexures referred to by the Applicant in OA. No. 618/2017

Annexure A-1: Copy of Appointment order appointing the applicant a Trained Graduate Teacher.

Annexure A-2: Copy of Statement of Fixation of pay of the applicant.

Annexure A-3: Copy of representation dated 5.12.2012.

Annexure A-4: Copy of representation dated 24.08.2013.

Annexure A-5: Copy of representation dated 5.12.2013.

Annexure A-6: Copy of representation dated 28.2.2014.

Annexure A-7: Copy of order dated 14.11.2014.

Annexure A-8: Copy of representation dated 5.12.2014.

Annexure A-9: Copy of representation dated 29.4.2015.

Annexure A-10: Copy of Appeal dated 16.8.2016.

Annexure A-11: Copy of representation dated 22.2.2017.

Annexure A-12: Copy of periodical Increment Certificate issued by the Principal of the School as on 1.7.2011 in so far as it relates to Smt. Saritha is concerned.

Annexure A-13: Copy of Increment Certificate of the applicant issued by the Principal of CST, Dholanji, Himachal Pradesh dated 1.7.2011.

Annexures referred to by the Respondents in the Reply

Annexure R-1: Statement of fixation of pay under CCS (Revised Pay) Rules, 2008.

Annexure R-2: Letter NO.10-04/2009-CTSA (P&E) dated 29.12.2017 issued by the Education Officer.

Annexure R-3: Letter NO.10-04/2009-CTSA (P&E) dated 20.03.2018 issued by the Education Officer.

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